

CHAPTER IX

Motion for Adjournment on a Matte of Public Importance

50. Speaker's consent necessary to make motion.— Subject to the provisions of these rules, a motion for an adjournment of the business of the House for the purpose of discussing a definite matter of urgent public importance may be made with the consent of the Speaker.

51. Method of giving notice.— Notice of an adjournment motion shall be given before the commencement of the sitting on the day on which the motion is proposed to be made to each of the following :-

- (i) the Speaker;
- (ii) the Minister concerned; and
- (iii) the Secretary.

52. Restrictions on right to make motion.— The right to move the adjournment of the House for the purpose of discussing a definite matter of urgent public importance shall be subject to the following restrictions, namely :—

- (i) not more than one such motion shall be made at the same sitting;
- (ii) not more than one matter shall be discussed on the same motion;
- (iii) the motion shall be restricted to a specific matter of recent occurrence;
- (iv) the motion shall not revive discussion on a matter which has been discussed in the same session;
- (v) the motion shall not anticipate a matter, which has been previously appointed for consideration. In determining whether a discussion is out of order on the ground of anticipation, regard shall be had by the Speaker to the probability of the matter anticipated being brought before the House within a reasonable time;
- (vi) the motion shall not raise a question of privilege;
- (vii) the motion shall not deal with any matter which is under adjudication by a court of law having jurisdiction in any part of India; and
- (viii) the motion shall not raise any question which under the Constitution or these rules can only be raised on a distinct motion by a notice given in writing to the Secretary.

53. Motion for discussion on matters before tribunals, commissions, etc.— No motion which seeks to raise discussion on a matter pending before any statutory tribunal or statutory authority performing any judicial or quasi-judicial functions or any commission or court of enquiry appointed to enquire into, or investigate, any matter shall ordinarily be permitted to be moved:

Provided that the Speaker may in his discretion allow such matter being raised in the House as is concerned with the procedure or subject or stage of enquiry if the Speaker is satisfied that it is not likely to prejudice the consideration of such matter by the statutory tribunal, statutory authority, commission or court of enquiry.

54. Mode of asking for leave to move adjournment motion.— (1) The Speaker, if he gives consent under rule 50 and holds that the matter proposed to be discussed is in order, shall, after the questions and before the list of business is entered upon, call the member concerned who shall rise in his place and ask for leave to move the adjournment of the House:

Provided that where the Speaker has refused his consent under rule 50 or is of opinion that the matter proposed to be discussed is not in order, he may, if he thinks it necessary, read the notice of motion and state the reasons for refusing consent or holding the motion as being not in order.

(2) If objection to leave being granted is taken, the Speaker shall request those members who are in favour of leave being granted to rise in their places, and if not less than one-tenth of the total number of members rise accordingly, the Speaker shall intimate that leave is granted. If less than one-tenth of the total number of members rise, the Speaker shall inform the member that he has not the leave of the House.

55. Time for taking up motion.— If the leave is granted, the motion shall be taken up on the same day at such time as the Speaker may decide.

56. Closure of debate.— The Speaker may, if he is satisfied that there has been adequate debate, put the question:

Provided that if the debate is not concluded within two hours from the time at which it was commenced, it shall automatically terminate and no question shall be put.

57. Deleted.